nt>

11.04 hrs.

NOTICES FOR SUSPENSION OF QUESTION HOUR AND MOTION FOR ADJOURNMENT − Contd.

RE: Reported strike by oil sector employees against disinvestments of BPCL, HPCL etc.

Title: Adjourment notices regarding reported strike by oil sector employees against disinvestments of BPCL, HPCL, etc. (Mr. Speaker disallowed the notices of adjourment).

MR. SPEAKER: There is no `Zero Hour' and there is no lunch break today.

...(*Interruptions*)

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, आज पूरे हिन्दुस्तान में तेल कम्पनियों के श्रमिक हड़ताल पर हैं। यह बहुत गंभीर मामला है। इसी सदन में हम लोगों ने मांग की थी कि जो सरकारी उपक्रम मुनाफे में हैं, खास तौर से एचपीसीएल और बीपीसीएल, सरकार को स्पट घोाणा करनी चाहिए कि सरकार मुनाफे में चलने वाले सरकारी उपक्रमों को निजी हाथों में नहीं देगी। एचपीसीएल और बीपीसीएल का खास तौर से गठन संसद की स्वीकृति से हुआ था। लेकिन सरकार इस संसद की प्रतिठा और गरिमा के साथ खिलवाड़ कर रही है। एक जनहित याचिका में सुप्रीम कोर्ट ने कहा कि एचपीसीएल और बीपीसीएल के मामले में सरकार को जो निर्णय करना है, वह संसद से पूछकर करे लेकिन इस सरकार ने फिर सुप्रीम कोर्ट में रिव्यू के लिए कहा है। इस सरकार की नीयत में खोट है। जो सरकारी उपक्रम मुनाफे में हैं, उन सरकारी उपक्रमों को नहीं बेचा जाएगा - ऐसा ऐलान इस सरकार को करना चाहिए। एचपीसीएल और बीपीसीएल का गठन संसद की स्वीकृति से हुआ था। संसद को दरकिनार करके यह सरकार दोनों सरकारी उपक्रमों को बेचना चाहती है। इससे वहां के श्रमिकों में असंतोा है। निजी हाथों में एचपीसीएल, बीपीसीएल के जाने के बाद उनके हित सुरक्षित नहीं रहेंगे। मैं आपके माध्यम से सरकार से निवेदन करना चाहूंगा कि सरकार को घोाणा करनी चाहिए कि एचपीसीएल और बीपीसीएल का विनिवेश किसी भी कीमत पर संसद की स्वीकृति के बगैर नहीं होगा।â€¦ (व्यवधान)

MR. SPEAKER : This cannot be a subject of Adjournment Motion.

...(*Interruptions*)

श्री श्रीप्रकाश जायसवाल (कानपुर) : मैं पैट्रोलियम स्टैंडिंग कमेटी का मैम्बर हूं। हमारी पैट्रोलियम कमेटी ने कहा है कि एचपीसीएल और बीपीसीएल का विनिवेश किसी भी कीमत पर नहीं होना चाहिए। सरकार केवल सुप्रीम कोर्ट की ही बात की अवहेलना नहीं कर रही है बल्कि पैट्रोलियम कमेटी की रिकमेंडेशंस भी अवहेलना कर रही है।â€¦ (व्यवधान)

अध्यक्ष महोदय : उसमें कोई भााण देने का प्रश्न नहीं है।

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, I endorse the views of hon. Member Shri Ramji Lal Suman. ...(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Sir, today the workers, employees and even the officers of the entire oil sector, all together, are on strike. All the trade unions have jointly gone on strike. This issue was raised on the floor of this House a number of times. Without bringing up a legislation, these two companies − Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited - which are profit-making companies, are being disinvested. ...(*Interruptions*) The total turnover of all the oil companies, is more than Rs. 88,000 crore. ...(*Interruptions*)

MR. SPEAKER : Please conclude now.

...(*Interruptions*)

अध्यक्ष महोदय : रुपचंद पाल जी, अब आप बोलिए।

SHRI BASU DEB ACHARIA : Such profit-making companies, which were in the private sector earlier, were taken over and nationalised in 1973 by the Government of India. ...(*Interruptions*)

MR. SPEAKER : This issue was discussed at length in the House. Nothing more can be discussed on this issue.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Today together with these two companies, and the Indian Oil Corporation also, which is earning thousands of crores of rupees of profit − they are being disinvested in spite of clear directions from the Supreme Court. The Supreme Court said :

> "We find that, on language of the Act, such a course is not permissible at all. In the result, we allow these petitions restraining the Central Government from proceeding with disinvestment resulting in HPCL and BPCL ceasing to be Government companies without appropriately amending the statutes concerned suitably."

MR. SPEAKER : Please sit down now.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, we demand that these companies should not be disinvested and they should continue to remain as nationalised companies. ...(*Interruptions*)

MR. SPEAKER : Nothing will go on record except the point of Shri Rupchand Pal.

*(Interruptions) **

अध्यक्ष महोदय : रुपचंद पाल जी, मैंने आपका नाम पुकारा है। आप अगर खड़े नहीं होंगे तो मैं दूसरे माननीय सदस्य को बोलने का मौका दूंगा।

â€¦ (व्यवधान)

SHRI RUPCHAND PAL (HOOGLY): Sir, there is a countrywide protest by the employees, workers and officers also. It is a total strike throughout the country in protest of this disinvestment process which has been criticised by the Supreme Court also that nothing should be done bypassing the Parliament. ...(*Interruptions*)

MR. SPEAKER : There is no discussion on this. Please take your seat.

...(*Interruptions*)

SHRI RUPCHAND PAL : There is no consensus within the NDA. You may just recall that the Shiv Sena people are not in favour of it and they have openly opposed it. We demand that this disinvestment should not be done. ...(*Interruptions*)

श्री रामजीलाल सुमन : अध्यक्ष महोदय, यह बहुत गंभीर मामला है। देश को बेचने की साजिश है।â€¦ (व्यवधान)

MR. SPEAKER : I have received notice from Shri Sunil Khan. Let him speak now.

...(*Interruptions*)

* Not Recorded.

श्री सुनील खां (दुर्गापुर) : करीब डेढ़ लाख श्रमिक कर्मचारी एचपीसीएल और बीपीसीएल के निजीकरण का विरोध कर रहे हैं और इसीलिए आज वहां हड़ताल है।â€¦ (व्यवधान) चूंकि यह सरकार कोर्ट में रिव्यू पैटीशन फाइल करने जा रही है, वे इसके खिलाफ है, इसीलिए हड़ताल हो रही है। सारा देश और डेढ़ लाख श्रमिक कर्मचारी इस निजीकरण के खिलाफ हैं और हम लोग भी इनके निजीकरण के खिलाफ हैं।â€¦ (व्यवधान) Even Shiv Sena was not in favour of disinvestment of these companies. â€¦ (*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, by bypassing the Parliament this has been done. ...(*Interruptions*)

SHRI PRIYA RANJAN DASMUNSI : Sir, let the Government respond to this. ...(*Interruptions*)

SHRI SUNIL KHAN: What is the response of the Government? ...(*Interruptions*) Nearly 1.5 lakh employees including officers are on strike today. Almost all the trade unions like CITU, AITUC etc. are opposed to it. ...(*Interruptions*)

MR. SPEAKER : Hon. Members may please take your seats. You have made your point clear.

...(*Interruptions*)

श्री रामजीलाल सुमन : यह सरकार सदन की भावनाओं के साथ खिलवाड़ कर रही है। हमने सरकार से यह आश्वासन मांगा था कि मुनाफे वाली सरकारी कम्पनीज को नहीं बेचा जाएगा।â€¦ (व्यवधान)

MR. SPEAKER : I have permitted four hon. Members to speak. Please sit down.

...(*Interruptions*)

SHRI N.N. KRISHNADAS (PALGHAT): Sir, what is the attitude of the Government? We must know. ...(*Interruptions*)

श्री श्रीप्रकाश जायसवाल : न तो सदन की मर्यादा का ध्यान रखा जा रहा है और न ही सुप्रीम कोर्ट के निर्देशों का पालन किया जा रहा है।â€¦ (व्यवधान)

MR. SPEAKER : This issue of HPCL and BPCL was discussed thoroughly well in the last Session. Now, you have raised the issue because the people have organised a big agitation on the issue. So, I have permitted you to speak.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : That discussion was incomplete. ...(*Interruptions*)

MR. SPEAKER : Let me complete. Now, you have raised the issue. We will find out a device to raise this issue in the House.

...(*Interruptions*)

MR. SPEAKER : Adjournment Motion is not a proper device. I have disallowed the notices on Adjournment Motion on this issue. Hon. Member Shri Palanimanickam, you can tell me what your point is.

...(*Interruptions*)

SHRI PRIYA RANJAN DASMUNSI : Sir, what is the Government's response? ...(*Interruptions*)

MR. SPEAKER : The concerned Minister can be asked to look into the matter.

...(*Interruptions*)

MR. SPEAKER : Please sit down. You have raised the issue in the House.

SHRI N.N. KRISHNADAS: Sir, the Government must mention its attitude on this. ...(*Interruptions*)

MR. SPEAKER : You can raise the issue under some other device and I will permit you to raise the issue where the Government will also reply to the issue. Please sit down now. Shri Palanimanickam may make your point now.